

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.108
IB-524/PB/2022
IA/2074/2024

IN THE MATTER OF:
ICICI Bank Ltd

...PETITIONER

Vs

Ms. Seema Sethi

...RESPONDENT

Section
U/s 95 (1) of IBC, 2016

Order delivered on 01.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant
For the Personal Guarantor

:
:Mr. Pulkit Deora, Ms. Vaishnavi
Varshney, Advs.
:Ms. Shivani Jaiswal, Adv.

For the RP

ORDER

IA/2074/2024

This is a report filed by the Resolution Professional under Section 99 of the IBC, 2016.

Heard the Ld. Counsel on behalf of the Resolution Professional. Ld. Counsel on behalf of the Personal Guarantor present on the basis of advance notice and accepts notice for filing their reply to this report. Notice be also issued to the Financial Creditor for filing their response on this report. Notice be issued by all means and proof of service be filed. List the matter on **10.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)